

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR PANKAJ BHANDARI

Petition(s) for Special Leave to Appeal (C) No(s). 14376/2012

PRABHAWATI AGARWAL & ORS. Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS. Respondent(s)

Date : 12/09/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr. Mushtaq Ahmad, Adv.

For Respondent(s)

Dr. Kailash Chand, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioner has not filed application for substitution in respect of respondent No.18, despite Registrar's Court order dated 21.7.2014.

The application for substitution in respect of respondent Nos.1, 13 and 19 is defective and the defects have not been cured, despite Registrar's Court order dated 21.7.2014.

Application for impleadment is also to be listed before

the Hon'ble Judge in Chambers.

Signature Not Verified

Digitally signed by

Rupam Dhamija

Date: 2014.09.16

Let the matter be listed before the Hon'ble Judge in

16:02:25 IST

Reason:

Chambers.

Item No.34

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Spare copies and fresh address have also not been filed for effecting service on respondent Nos.14 and 16.

Let the matter be listed before the Hon'ble Judge in

Chambers.

(PANKAJ BHANDARI)
Registrar